

CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

O.A.631/96. Date: June 25, 1996.

Between:

And

1. The Sub Divisional Officer, Tele-
communication, Mahabubnagar.
2. The Telecom District Engineer,
Mahaboobnagar.
3. The Chief General Manager, Telecom,
Doorsanchar Bhavan, Hyderabad. Respondents.

Counsel for the Applicant: Shri K.Venkateswara Rao

Counsel for the respondents: Shri V.Rajeswara Rao,
Addl. Standing counsel for
Central Government.

CORAM:

HON'BLE SHRI JUSTICE M.G.CHAUDHARI, VICE-CHAIRMAN.

HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (A) ✓

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O.A.631/1996.

Date: June 25, 1996.

ORDER:

(AS PER HON'BLE SHRI JUSTICE M.G.CHAUDHARI, VICE-CHAIRMAN.)

...

The Applicant was engaged as casual mazdoor several years ago and was finally dis-engaged on 1--4--1985. He contends that he is entitled to be re-engaged as casual mazdoor under the control of Telecom District Engineer, Mahaboobnagar in accordance with instructions issued by the Director General dated 31--10--1991 and the letter of the Chief General Manager dated 22--2--1993. The applicant did not take any steps after 1--4--1985 till 2--10--1995 when he applied to the Telecom District Engineer, Mahaboobnagar for re-engaging him. It is not possible to give a direction to the respondents to straightaway ~~not~~ engage the applicant. However, as it is stated that the application/representation d/2-10-1995 has not been replied, we think it will serve the ends of justice, if we direct the said application to be considered by the Appropriate Authority.

2. Hence, the Telecom District Engineer, Mahaboobnagar is directed to dispose of the application of the applicant dated 2--10--1995 for engagement of the applicant. If such an application is required to be considered by any other Authority, then the Telecom District Engineer

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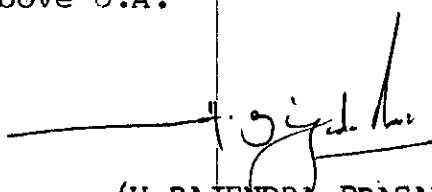
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shall forward the said application to such Authority.

We hope that while disposing of the application, the Authority concerned will have a sympathetic approach and having due regard to the past experience of the applicant and since it is stated that he is an unemployed person, would try to accommodate him if that is permissible in the existing situation depending upon the availability of work and other consideration. The application of the applicant should be disposed of within two months from the date of incorporation of this Order and the applicant be informed accordingly.

3. Mr. V.Rajeswara Rao, standing counsel for the respondents appeared and by consent the O.A., is finally disposed, in terms of the above orders-at the admission of the above O.A.


(H.RAJENDRA PRASAD)
Member (A)


(M.G.CHAUDHARI, J.)
Vice-Chairman.

Date: June 25, 1996.

Dictated in open Court.

Arabic
Deputy Registrar(C)

sss.

(25)

To

1. The Sub Divisional Officer,
Telecommunications, Mahabubnagar.
2. The Telecom District Engineer, Mahabubnagar.
3. The Chief General Manager, Telecom poorsanchar Bhavan,
Hyderabad.
4. One copy to Mr. K. Venkateswar Rao, Advocate, CAT. Hyd.
5. One copy to Mr. V. Rajeswar Rao, Addl. CGSC. CAT. Hyd.
6. One copy to Library, CAT. Hyd.
7. One spare copy.

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 25-6-1996

ORDER/JUDGMENT

M.A./R.A/C.A.NO.

in

O.A.No. 595/96 631/96

T.A.No. (W.P.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

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केन्द्रीय प्रशासनिक अधिकारी
Central Administrative Tribunal

DESPATCH

21 JUL 1996

हृदयदार व्यापारी
HYDERABAD BENCH